

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34961/2022

(Arising out of impugned final judgment and order dated 28-11-2016 in CRLA No. 177/2006 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

UDAYRAJ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(MR. GAUTAM NARAYAN, AOR, HAS BEEN APPOINTED AS AMICUS CURIAE.
IA No. 45926/2023 - CONDONATION OF DELAY IN FILING)

Date : 05-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Gautam Narayan, AOR
Ms. Asmita Singh, Adv.
Mr. Harshit Goel, Adv.
Ms. Akriti Arya, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application seeking condonation of delay and on the question of grant of permanent remission to the petitioner, returnable on 28.04.2023.

Liberty to serve the learned Standing Counsel for the State.

(INDU MARWAH)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER(NSH)